

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 1411/ND/2018

In the matter of :

AS Technosoft (P) Limited

.. PETITIONER

Vs.

Indianroots Shopping Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 18.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor :-

For the Respondent/Corporate Debtor : For Respondents 1,3,4 & 5 : Mr. Saurabh Kalia,
Mr. Siddharth Tandon, Advocates

Mr. Abhinav Yashisth, Sr. Advocate, Mr. Manmeet
Singh Gulati, Advocate for Ms. Indrani Roy

For the Intervener

: Mr. Virender Ganda, Sr. Advocate, Mr. Pawan
Sharma, Mr. Anuj Shah, Ms. Chandreejee, Mr. Aman
Chaudhary, Advocate for Intervener i.e. NDTV Worldwide
: Mr. Ashish Makhija, Mr. Anurag Bhatt, Mr. Lokesh
Pathak, Advocates for RP

ORDER

CA No.373/C-III/ND/2019 in IB-1411/ND/2018 : : The Resolution Professional along with the Counsel is present. The Counsel for NDTV Group is present. The Counsel for Namay Group is also present. It is seen that an Affidavit has been filed by Respondents 2 & 6. The Counsel for R-1, R-3, R-4 & R-5 seeks time for filing the required pleadings. As seen from the Order dated 1st November, 2019, an opportunity was given for completing the pleadings. However, again time is sought for the same. Last and final opportunity is given to R-1, R-3, R-4 & R-5 for filing the required pleadings, failing which, right for filing the same shall stand forfeited. The matter be posted for making final submissions.

Put up on 28.11.2019.

- Sd -

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Susmit